

**DEMAND No. 100—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

"That a sum not exceeding Rs. 4,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Department of Parliamentary Affairs'."

**DEMAND No. 101—DEPARTMENT OF SOCIAL WELFARE**

"That a sum not exceeding Rs. 10,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Department of Social Welfare'."

**DEMAND No. 102—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SOCIAL WELFARE**

"That a sum not exceeding Rs. 2,28,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

**DEMAND No. 106—PLANNING COMMISSION**

"That a sum not exceeding Rs. 1,16,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Planning Commission'."

**DEMAND No. 107—LOK SABHA**

"That a sum not exceeding Rs. 1,00,92,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Lok Sabha'."

**DEMAND No. 108—RAJYA SABHA**

"That a sum not exceeding Rs. 37,41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Rajya Sabha'."

**DEMAND No. 109—SECRETARIAT OF THE VICE-PRESIDENT**

"That a sum not exceeding Rs. 1,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Secretariat of the Vice-President'."

18.04 hrs.

**APPROPRIATION (No. 2) BILL,\* 1967**

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68."

श्री मधु लिमये (मुंबई) : अध्यक्ष महोदय निचम 72 के अन्धर मीने आपकी सुचना दी है। मैं इस पर बोलना चाहता हूँ।

[श्री मधु लिमये]

इन्होंने जो एप्रोपियेशन बिल को पेश करने की अनुमति मांगी है इसका मैं इसलिए विरोध कर रहा हूँ कि मैं कुछ बुनियादी बातें उठाना चाहता हूँ। इस बिल में कहा गया है :

".... there may be paid and applied sums not exceeding . in the aggregate, . . . . to the sum of fourteen thousand, four hundred and three crores".

इतनी बड़ी रकम का विनियोग करने के लिए यह बिल पेश कर रहे हैं और अनुमति माग रहे हैं। मैं केवल दो बुनियादी बातों को लेना चाहता हूँ। प्राखरकार यह रकम यह किस लिए चाहते हैं ? सरकार चलाने के लिए ही तो चाहते हैं। लेकिन मैं बुनियादी सवाल इस वक्त यह उठा रहा हूँ कि क्या वास्तव में यह सरकार अस्तित्व में है ? जिन तरह अध्यक्ष महोदय अस्तित्व के बिना शरीर होता है उसी तरह से यह सरकार नेताबिहीन बन गई है ..

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): No, no.

Mr. Speaker: It is not general discussion now. You have written to me that you wanted to raise some points under rule 50 and so if you go into general discussion, it will lead us nowhere.

श्री मधु लिमये मैं केवल बुनियादी बातें ही आपके सामने रखूँगा। ज्यादा समय मैं नहीं लूँगा। नियमों के अन्दर मुझे पूरा अधिकार है कि मैं बुनियादी सवाल को उठा सकूँ। सार्वीय प्रणाली में नेता का काम होता है कि अन्तर्विभागीय और आसकी" जो कार्य हैं उनकी देख रेख करे उनमें समन्वय प्रस्थापित करे और साथ साथ उनका एक सुलीकरण कर...

Mr. Speaker: Which Rule?

Shri Madhu Limaye: Rule 72.

Mr. Speaker: That is right.

श्री मधु लिमये : कंसिट्रेशन स्टंज पर मैं बाद में बोलूँगा। इस वक्त मैं मुद्दे रख रहा हूँ वह जबाब दे। उसके बाद आपको जो करना है आप करे। सार्वीय प्रणाली में नेता का क्या काम होता है ? एक घण्टे से मैं देख रहा हूँ कि सदन में सदन के नेता और प्रधान मन्त्री उपस्थित नहीं रहते हैं। अन्तर्विभागीय जो सवाल आते हैं उनका जवाब नहीं मिलता है...

Shri R. D. Bhandare (Bombay Central): On a point of order, Sir.

Rule 72 speaks of the introduction of a Bill. Then, if it is opposed, there are the grounds stated in the Rule for opposing its introduction. The proviso says:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House "

This speaks of the constitutional provision. Our Constitution being federal, there is the division of powers, the division of subjects. Now, if we are to introduce a measure touching and dealing with a subject which is beyond the competence of the Central Government or the federal Government or this Legislature, then this Rule 72 steps in. So long as it is not beyond the competence of this Legislature to deal with the financial matters

Mr. Speaker: Before the proviso, there is the proper Rule 72

It says:

" a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question."

There is going to be no debate.

Shri Morarji Desai: Let me read the whole thing.

श्री मधु लिमये : क्या यह भी प्वाइंट ऑफ आर्डर पर खड़े हुए हैं ?

**Shri Morarji Desai:** There is no question of point of order. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

**Mr. Speaker:** There is no question of a discussion. I have been repeatedly saying, there should be no speech, no discussion. It is only Rule 72 proviso, not the proviso, which says:

" after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, without further debate, put the question." No further debate

श्री मधु सिन्घे : मसदीय प्रणाली में नेता का काम होता है अन्तर्विभागीय और सासकीय

**Dr. Ram Subhag Singh:** How can he make a speech now?

श्री मधु सिन्घे : घ्राप जवाब दीजिये घ्रापको जवाब देने का अधिकार है ।

मैं यह धरुं कर रहा बा कि एक मूलीकरण करना, ममन्वय स्थापित करना, देख रेख करना यह इनका काम है । हम देख रहे हैं कि प्रधान मन्त्री बराबर गैर हाजिर रहली हैं । अन्तर्विभागीय सवाल जब धारते हैं तो उनका जवाब सन्तोषजनक नहीं मिलता है ।

प्रधमस म्हादीय, सनारोहों में बा उरसबो में हिससा लेने का जो काम है, जो असल में राष्ट्रपति का काम है, उन कामो के लिए तो इनको काफी समय मिलता है लेकिन ससदीय प्रणाली में उनके जो कर्तव्य हैं, उनको निभाने के लिए नहीं मिलता है । एक घ्राक्षेप मेरा यह हो गया ।

दूसरा घ्राक्षेप यह है कि मध्य प्रदेश में . . . (इटरपशांख) मैं बिल्कुल सविधान की घ्राग्राघो के अनुसर बोलूंगा । कैसे धारता है यही बता रहा हूँ । सहिष्णुता दिखाइये मेरे प्रति । यह तो मुझे पता है कि घ्राप तीन सी के करीब हैं और मैं यहा धकेला पड़ा हूँ । मैं बिल्कुल मुद्दे पर ही बोलूंगा । मैं एक भी फालतू बात नहीं कहूंगा । (अधबधान) माननीय सदस्य इतनी असहिष्णुता क्यों दिखा रहे हैं ? दलीलो का जवाब दलीलो से दिया जाना चाहिए । (अधबधान) घ्राखिर यह लोक सभा काहें के लिए है ? लोक सभा विवाद के लिए हों ता है न ? (अधबधान) मैं बिल्कुल प्रणाली के अनुसर चल रहा हूँ, लेकिन मध्य प्रदेश का नाम लेते ही उधर के माननीय सदस्य गुन्से हो गए हैं, हल्ला करने लग गए हैं, जैसे वह भारत का धाम ही नहीं है । क्या मध्य प्रदेश का नाम लेना पाप है ? (अधबधान)

**Shri Morarji Desai:** Here it is said:

" after permitting, if he thinks fit, a brief explanatory statement . . . "

Now, this is not a brief explanatory statement. This is now going into the debate

श्री मधु सिन्घे : यह श्रीफ एक्सप्लेनेटरी स्टेटमेंट नहीं तो और क्या है ? मैं कोई बहस नहीं कर रहा हूँ । घ्राधे से ज्यादा समय तो उधर के माननीय सदस्यो ने ले लिया है ।

**Mr Speaker:** It is clearly stated here:

after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question "

This is very clear

**श्री मधु लिमये** मैं तो दूसरे मुद्दे को उठा कर खत्म ही कर रहा था। मैं कोई डोबेट या बहस नहीं कर रहा हूँ। मैं भाषण भी नहीं दे रहा हूँ। मध्य प्रदेश का नाम लेने ही इन लोगों को खुश्या घा गया।

**Shri Bal Raj Madhok** (South Delhi): Here is an Appropriation Bill. The Government is coming before the House for asking permission to spend the sums. In a democratic system, the House before giving the permission, has the right to draw the attention of the Government to certain very relevant matters. I think what he is saying is not irrelevant. (Interruptions)

**श्री मधु लिमये** मैं भी कुछ बयानघान धीरे नियम जानता हूँ। मैं उन्ही के अनुरोध कर रहा हूँ।

**श्री हुसैन अहमद कश्मीर** (उत्तर) मध्य प्रदेश के मुख्य मंत्री घर मुखें मन्त्री बन गए हैं क्या इन लिमयेन लोगों का बिल्ला हो रही है ?

**Mr Speaker:** He may confine himself only to the point.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): I rise on a point of order. Under rule 362 of the Rules of Procedure, I move

"That the question, be now put"

**Shri Seshivan** (Kumbakonam): That is only for regular discussions and cannot be moved now.

**श्री मधु लिमये** यह विवरण है जो गृही। मैं केषल बयान कर रहा हूँ।

**Shri S. M. Banerjee** (Kanpur) I rise on a point of order.

**Mr. Speaker:** He is well within his right, to move that motion. Here the rule is

'At any time, after a motion has been made any member may move "That the question be now put"'

Anyway will Mr Lamsye complete it?

**श्री मधु लिमये** यहाँ पर जो हल्ला हुआ है उसमें समय गया है। मैंने ज्यादा समय नहीं लिया है।

**Shri S. M. Banerjee:** On a point of order.

**Mr. Speaker:** Under what rule?

**Shri S. M. Banerjee:** Under rule 72. Under rule 72, you have permitted Mr. Lamsye to say something on this. May I invite your kind attention to a previous ruling or direction given in this House?

**Mr. Speaker:** Mr. Lamsye has been permitted under that rule. He wrote to me in advance. The Speaker is bound to permit him.

Now I will request Mr. Madhu Lamsye to confine himself to the rule and put the question.

**श्री मधु लिमये** मसिल धीरे रेलिबेट मैं इन दोनों बयानों को मानता हूँ।

**Shri I. K. Gujral:** My submission is this. You were well within your rights, Sir, and you have permitted him to speak...

Mr. Speaker: Not to speak, but to put a question.

Shri I. K. Gujral: I am well within my right to submit to you that under rule 362, I can move for the closure of the discussion. I move:

"That the question be now put".

श्री मधु लिमये क्या इसका कोई मतलब है ? क्या यह कोई बहस है ?

Mr. Speaker: He may put his question now.

श्री मधु लिमये : मैं मध्य प्रदेश के बारे में यह धरुं कर रहा था कि परसो गृह मंत्री जी ने यहाँ दो बातें कही . (अवधान)

Mr. Speaker: That will be taken up separately.

श्री मधु लिमये मैं मविद्याल की बुनियादी बात उठा रहा हूँ। अगर सविधान की बुनियाद खत्म हो जायेगी तो यह बिल कैसे धायेगा ? मैं बुनियाद में जा रहा हूँ। सरकार इसका जवाब दे।

Shri Bal Raj Madhok: He is so touchy about it.

Mr. Speaker: That will be taken up separately.

श्री मधु लिमये . यह पैसा हम लोग कैसे दे सकते हैं ?

The Minister of Law (Shri Govinda Menon): This is an abuse of the rule. You should not permit him.

श्री मधु लिमये : बिल्कुल नहीं। सरकार मेरी बातों का जवाब दे।

गृह मंत्री ने उस दिन दो बातें कही : एक तो उन्होंने यह कहा कि केन्द्र ने इसके बारे में कोई सलाह-मसौदरा नहीं किया थीर दूसरी बात उन्होंने यह कही कि राज्यपाल ने श्रीक 1816 (a) LSD—8.

मिनिस्टर की सलाह पर काम किया। (अवधान) मैं खत्म कर रहा हूँ। (अवधान) हम लोग यहाँ पर प्रत्यमत् में हैं क्या इस-लिए ऐसा किया जा रहा है ? (अवधान)

Shri I. K. Gujral: On a point of order . . .

Shri R. D. Bhandare: On a point of order . . . (Interruptions).

Shri Bal Raj Madhok: We protest against this kind of intolerance. This kind of intolerance is not fair.

श्री मधु लिमये . दलील का जवाब दलील से दिया जाना चाहिए।

Mr. Speaker: Even if it is a point of order, it can be raised only one by one. There is no point in a dozen Members getting up on points of order simultaneously.

Shri I. K. Gujral: Shri Madhu Limaye has given you a notice under rule 218 (b) in which he has mentioned the points that he wants to raise.

श्री मधु लिमये . यह उनको कैसे मालूम हुआ ?

Shri I. K. Gujral: We have received a copy. We would like to know whether he is using his right to speak under this notice or . . .

श्री मधु लिमये मैं 218(5) के मातहत नहीं, बल्कि नियम 71 के मातहत बोल रहा हूँ। (अवधान) अध्यक्ष महोदय, मैं आज सवेरे 5 बजे उठ कर मेहनत करके बोल रहा हूँ। मैं सारे नियमों को देख कर बोल रहा हूँ। (अवधान) अगर ये लोग इस तरह बाधा उत्पन्न करेंगे, तो मैं इसको बर्दास्त नहीं करूँगा। (अवधान) मैं आपका संरक्षण चाहता हूँ। मैं प्रत्यमत् में हूँ, केवल इसलिए यह कुछ मुझको नहीं रोक सकता है। (अवधान) मैं

[श्री मधु लिमये]

को निवृत्त में खत्म कर रहा हूँ। (श्वषधान) में इस तरह दबने वाला नहीं हूँ। इसका क्या मतलब है? क्या इस सदन को नियमित धोर नियमित कीजिये।

**Mr. Speaker:** It is not a question of numbers. The hon. Member must confine himself to the rules.

**Shri R. D. Bhandare:** On a point of order . . . (Interruptions).

**Shri P. K. Deo (Kalahandi):** When you are hearing one point of order, how many other points of order can there be?

श्री मधु लिमये अध्यक्ष महाशय, मेरे पैरों में तकलाफ है। मुझे इस बफा बैठना धोर खड़ा होना पड़ता है। (श्वषधान) इन लोगों ने—काप्रेसियो न ही मुझ पर हमला किया था न?

**Mr. Speaker:** All Members may kindly sit down. What is the point of order that Shri R. D. Bhandare wants to raise? It is no use raising the same point of order over and over again.

**Shri Morarji Desai:** May I make one request? Shri Madhu Limaye may speak sitting so that his legs may not pain.

श्री मधु लिमये . मुझे इस रियायत की जरूरत नहीं है। मैं इस तकलीफ का बर्दाश्त कर लूँगा। लेकिन इसका क्या मतलब है कि ये लोग बार-बार बाधा उत्पन्न कर रहे हैं?

**Shri R. D. Bhandare:** The introduction of an Appropriation Bill is governed by rule 218.

**Mr. Speaker:** I have allowed him under rule 72.

**Shri R. D. Bhandare:** I beg your pardon. Allowing a Member to speak . . .

**Mr. Speaker:** He is not speaking. Why should the hon. Member make a mistake in that regard?

**Shri R. D. Bhandare:** Allowing a Member to raise a question is not tantamount to the suppression or abrogation of the rule. Let me submit with great respect that allowing a Member to raise a question or giving consent for that purpose cannot abrogate the rules; there is no rule which says that the Speaker will allow a Member to raise a question. Let me have the rule.

**Shri Seshiyam:** Rule 72 is there.

**Shri R. D. Bhandare:** Rule 72 determines the procedure in regard to other Bills. Appropriation Bills are dealt with under rule 218.

**Mr. Speaker:** If Shri Madhu Limaye had been allowed two or three minutes, the whole thing would have been over by now.

**Shri R. D. Bhandare:** On a point of order, there cannot be any time-limit.

**Shri Morarji Desai:** There is no point of order in this.

**Mr. Speaker:** May I request that two minutes may be allowed to Shri Madhu Limaye now. Aliter all, let us hear him for two minutes and see if he is within the rule, and if he is not within the rule, let hon. Members allow the Chair to intervene. If the hon. Member speaks anything irrelevant, let them give the duty to the Chair to stop him, and let not all hon. Members take over that duty on themselves. Thereby the whole thing will be over in two minutes. I know that Shri R. D. Bhandare is a great and senior lawyer and he can raise points of order. But let us allow two minutes to Shri Madhu Limaye and then the whole thing will be over. I am not worried about the time that may be taken really but then it would mean delaying it further. May I appeal to Shri Madhu Limaye to be very brief so that I may put the question? On the last day of the budget Demands, let us do the thing in a very a mistake in that regard?

श्री मधु लिमये : अध्यक्ष महोदय, मैंने तो आप के कहे बिना खुद ही यह कहा है कि मैं वो विनट में खत्म करता हूँ।

यह मंत्री जी ने परसों कहा कि मध्य प्रदेश में जो कुछ हुआ, वह मुख्य मंत्री की सलाह से हुआ और केन्द्र के द्वारा इसके बारे में कोई बातचीत नहीं हुई। सर्वेनर साहब का जो बयान प्राज्ञ भवखारों में आया है, मैं उस में से दो वाक्य पढ़ता हूँ :

"The State Governor, Mr. K. C. Reddy, told newsmen that the Assembly had not been prorogued indefinitely, nor has it been dissolved, as the Chief Minister had advised, he added. The Governor said that he had taken the decision on his own after hearing both the Chief Minister and the Leader of the Opposition".

अध्यक्ष महोदय, यह इण्डियन एक्सप्रेस से है अब दूसरा वाक्य "टाइम्स आफ इण्डिया" में इस प्रकार है—

"Asked whether he, (Mr. K. C. Reddy) had consulted the Centre before proroguing the House, he said that he had done so to the extent permitted under the Constitution."

इसलिये, अध्यक्ष महोदय, इस सदन को गलत जानकारी दे कर संविधान की जो हत्या हुई और इस बक्त सरकार जो नेता बिहीन हो गई, इन दो धारणों को लेकर इस अनुमति का मैं विरोध करता हूँ।

Mr. Speaker: Shri Madhu Limaye had given notice. I sent it to the Home Minister. I was thinking of doing something about it. Now he has discussed it. Therefore, I think that is also finished.

Shri Morarji Desai: I have seen the rule. No debate is permitted. How am I to speak then? It will be a debate.

Mr. Speaker: If he wants to say anything, he may.

श्री मधु लिमये : वह एक दूसरी चीज है, प्रसंग चीज है। आपकी स्पष्टीकरण का अधिकार है स्पष्टीकरण आप दे सकते हैं।

Shri Morarji Desai: An explanation can be given to a point which can bear examination. The objection raised by the hon. Member, I am afraid, is one which is quite outside the point and has not, in my view, much sense in it. To say that this Party is without a leader...

श्री मधु लिमये : ठीक है। इसमें गलत क्या है।

Shri Morarji Desai: To say that this Government is without a leader is only to show that the hon. Member has not exercised his powers of thinking at all.

The second point he raised was that the Leader does not remain present. Is it expected that the Leader should be present in the House all the while?

श्री मधु लिमये : घाल-दी-व्हाइल किसने कहा है।

Shri Morarji Desai: She is present here whenever she is required to be. She is never absent on those occasions. Though she may not be present here all the while, he is all the while in Parliament House.

Whenever she is required to come here, she does come. Whenever it is necessary, she does come here. Therefore, it is all wrong to say these things. No Prime Minister can be expected to be present in the House all the while for the pleasure of the hon. Member.

Whenever she is required to be present, she is present. But the hon. Member wants that any Minister should be present here to reply whenever he wants. That is never possible

[Shri Morarji Desai]

within the procedures of Parliament. Therefore, we follow the procedures of Parliament. My hon. friend studies the procedure very hard. I know he puts in great labour. I would only beg of him to apply some discretion and not merely utilise all his knowledge for opposition. That is all I would beg of him to do.

श्री मधु लिमये : वह हमारा काम है ।  
इसीलिये जनता ने भेजा है ।

Shri Morarji Desai: The business of the hon. Member is not merely to oppose. He is sent here not merely to oppose; he is sent also to help Government. Helping Government means criticising it whenever necessary and supporting it whenever it is necessary in the interest of the people.

श्री एबी राय : कोई धब्बा काम हो तो ।  
श्री मधु लिमये : कभी धब्बा काम  
करते ही नहीं है ।

Shri Morarji Desai: If my hon. friends does not have a sense of right and wrong, who am I to advise them?

As regards the other point he raised, the Home Minister has said definitely in the morning that he has had no consultation with the Governor in this matter.

Shri Madhu Limaye: Centre.

Shri Morarji Desai: When he says about the Centre, he referred to the Home Minister and said that the Home Minister has misled the House. The Home Minister did not talk to the Governor on that day or before that or for several days. Therefore, that question does not arise at all.

श्री मधु लिमये : गवर्नर झूठ बोलता  
है, क्या ?

Shri Morarji Desai: I had a talk with the Governor. It is not for me to say

anything about it. He has told me something. But I would not be called upon to say anything about it.

Therefore, I would only say that the points raised by the hon. Member have, in my view, no point in them.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68".

The motion was adopted.

Shri Morarji Desai: I introduce\* the Bill.

I also beg to move\*\*

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

Shri S. M. Banerjee: (Kanpur) We have already written to you. I shall speak on certain points which were not covered earlier.

Mr. Speaker: Whatever point you have mentioned in your letter, dearness allowance and LIC.

Shri S. M. Banerjee: I will not make a third point.

Mr. Speaker: I know you will make it one hour also, I will not allow it. Please be brief about it.

Shri S. M. Banerjee: You disarm me completely. I would not have

\*Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.



spoken on this had the hon Finance Minister and Deputy Prime Minister given us some satisfactory reply, or even a reply on the report of the DA Commission. It is most unfortunate that the demands pertaining to the Finance Ministry have been guillotined, otherwise I would have raised these questions there.

I would request even at this stage, I would beg of him to kindly say something on the report of the DA Commission. All the Central Government employees' organisations have written a letter to him for seeking an interview and getting his opinion before we can discuss it further. I would therefore request him to kindly declare here and now what his opinions are, whether a final decision has been taken on the report and whether he is prepared to meet the representatives of the employees, because the Cabinet Secretary, unfortunately, has rejected the demands for discussing even JCM. Because no decision has been taken, I personally feel that the wage freeze which is in his mind and the mind of the Cabinet may be implemented in respect of Government employees and then as an experiment introduced on the entire working class. I oppose that. We shall oppose that tooth and nail. It may even result in an all-India strike if there is going to be a wage freeze.

You have, in your wisdom, rejected the calling attention notice on the proposed strike of 40,000 LIC employees opposing automation. The Labour Minister, replying to the debates on the demands for grants of his ministry, did say that this may not result in any retrenchment in the long run, that there is the statement of the Finance Minister that this will not result in any retrenchment or reversion or undue transfers. Forty thousand LIC workers are going on strike on the 25th. What is their demand? Their demand is very

meagre. They want discussion of this problem once again. They say the discussion on automation should start de novo. But the LIC does not want to discuss automation, but they want to discuss the consequences of automation. I would only request the Finance Minister. I know he is tired, I am tired.

Shri Morarji Desai: I am not tired.

Shri S. M. Banerjee: He may not be tired, but I am tired. He has taken real ghee sometimes. I was born a child of adversity. So, I would request you to kindly see that he replies to it.

जी मधु लिखते प्रथम महोदय, मेरे मुँह का उत्तर नहीं था। मैं ने आप को लिख कर भेजा है उसी के बारे में पूछा। सब से पहले परिवार नियोजन के बारे में मैं एक बात कहना चाहता हूँ। सबो महोदय यह न समझे कि मैं उसका विरोधी हूँ लेकिन पता नहीं क्या बात है कि यह सरकार जिस किसी अच्छी चीज को छूनी है, भ्रष्ट को भी छूनी है तो वह जहर बन जाता है। प्रथम महोदय, मेरे पास एक बिट्टी\* आई है एक गरीब ब्राह्मण की धीर उन्होंने मुझ को दिखा है कि उस के साँडे 14 साल के लडके पर निर्वाजीकरण का धापरेशन किया गया, किसी मामूली डाक्टर के द्वारा नहीं, मद्रास जनरल हस्पताल के जो भूतपूर्व डीन है। उनके द्वारा यह किया गया। मैं उनसे यह निवेदन करना शोर क्यों करते हो, 14 साल के लडके का निर्वाजीकरण का धापरेशन एक बहुत ही बर्दनाक कहानी है मैं कोई परिवार नियोजन का शत्रु नहीं। प्रथम महोदय, मैं इस के बारे में केवल इतना ही कहना कि ट्राजिस्टर देना, पंसा देना, रेडियो देना यह सारे प्रलोभन जो धाप दिया रहे हे उनका कही दुस्परयोग तो नहीं हो रहा है? इसके बारे में आप को देवना है कि बच्चों

[श्री मधु सिन्घे]

धीर बुद्धो पर इस तरीके की शब्ध किया नहीं की जायेगी। इसके बारे में धाय धारण में धीर जो केस देने धाय के पास थेवा है उस के बारे में धाय कार्यवाही कीजिये यह तो एक बात हो गयी।

दूसरा मेरा मामला सूचना मन्त्रालय के बारे में है। अध्यक्ष महोदय, न्यूज प्रिंट के बारे में कोटा धायि देना इस मन्त्रालय का काम है धीर पिछली बार इस सदन में 127 अखबारों की सूची दी गई थी जिनके बारे में शिकायतें आई थी कि उन्होंने न्यूजप्रिंट का दुरुपयोग किया। जो मैं शिकायत पेश कर रहा हूँ वह उस फेरिस्त में नहीं आई थी। यह प्रभात नाम का दैनिक है प्रहमबावाद का। यह 18,000 अर्पना सरकुलेशन दिखाता है धीर उसी के साथ एक माताहिब पत्र भी दिखाता था जिसका नाम है नवसौराष्ट्र। दोनों में अध्यक्ष महोदय, कोई फर्क नहीं है वही अखबार जिसका कि 18,000 का सरकुलेशन दिखा कर न्यूजप्रिंट लिया गया मन्धून में कोई फर्क नहीं, केवल नाम में फर्क है, प्रभात धीर नवसौराष्ट्र। मुगर्जी आई गुजराती अच्छी तरीके से पढ़ते हैं इसलिए धायकी इजाजत से मैं टेबुल पर रखने वाला हूँ

अध्यक्ष महोदय जरूरत नहीं है।

श्री मधु सिन्घे - इसीलिए ता धाय से पूछा है। इसी तरीके से इस अखबार का जनता सम्करण भी निकलता है। वह भी बिलकुल एक फर्मी धीर बोगस चीज है धीर उस के बारे में मेरी भाग है कि मंत्री महोदय उस की जांच करे धीर जल्दी करे। इस के बारे में एक गलत बयानी भी हो गयी है यह भी धाय शुद्ध करे।

अध्यक्ष महोदय, एक तीसरा मामला मैं लिक्विड एगोनिया के बारे में उठाना चाहता हूँ। मैंने इस के बारे में अध्यक्षीय निर्देश 115 के मातहत एक मोटिस दिया था। मंत्री जी का जो जवाब धाया है वह मेरे पास भेज दिया गया है धीर मंत्री महोदय चालाकी क्या करते हैं कि "हम ने जो उत्तर दिये थे वह नाइट्रोजन फटिलाइजर्स के बारे में दिये थे"। मंत्री महोदय कहते हैं कि नाइट्रोजनस फटिलाइजर्स की बीमारियाँ के लिए लिक्विड एगोनिया विदेशों से नहीं मगना जायेगा लेकिन यह प्रश्न पूछा गया हम लोगों के द्वारा सभी किसम के उबरकों के बारे में। अगर उन की धीर धाय ध्यान देगे, यह वाद-बिवाद में धा चुका है, उनमें कोई फर्क नहीं था, नाइट्रोजनस फटिलाइजर्स धीर फासफेटिक फटिलाइजर्स में जा रि फर्क मंत्री धब ११ रहे हैं। ता प्रनजाने में कहिये या गलत इन से कहिये, उन के द्वारा जो बातें कही गई उन से सदन मुमराह हुआ धीर मैंने जब एक पूरक प्रश्न पूछा कि क्या वर्जर्ड की बिली फर्म का कुर्वैत वालो के साथ कोई समझौता हो रहा है धीर उस का धाधार लिक्विड एगोनिया की धा,यात रहेगा तो मंत्री जी ने इन बात का स्वीकार किया है। मैं मंत्रियों का यह मनाह हुआ प्रधान मंत्री की धीर धाय की माफन, धीर मेरो यह प्रेमपूर्वक मलाह है, उन लोगों को कि जब हमारी धार से मन्त्रालय पूछे जाते हैं ता उन का वह सीधा, साफ धीर व्यापक जवाब दे। जब उन की गलत बयानी पकड़ में धाती है तब इस तरह की जाहू कर वह सफाई न दें हम तो सवाल पूछते हैं पूरे फटिलाइजर्स के बारे में, बाद में कहते हैं कि मेरा जवाब तो नाइट्रोजनस फटिलाइजर्स के बारे में था, फासफेटिक फटिलाइजर्स के बारे में नहीं था। मैं समझता हूँ कि बिल मन्त्रालय धीर पैरॉलियम मिनिस्ट्री में इन सम्बन्ध में वाद बिबाद हो रहा है। अखबारों में यह बात धा चुकी है, दोनों मिल कर फैसला करे या प्रश्न मंत्री धबस देकर फैसला करायें। इसलिए मैं नेतृत्व

की बात करता था। प्रधान मंत्री को अपना रोल बया करना चाहिए। सबके सामने धाये यह सारी चीज।

श्रम मेरा चौथा मामला घाता है। यह मैंने एक सवाल उठाया था व्यापार मंत्रालय का लेकर कि यह जो इंडियन कीटन मिल्स फेडरेशन है उस के द्वारा आयात की हुई रुई पर लेवी लगायी जाती जा कि असल में टैक्स है। मैंने उन का ध्यान खींचा था पब्लिक एकाउंट्स कमिटी को रपट पर जिसके बारे में मुराजी भाई ने कहा कि सारी बातें हमें पब्लिक एकाउंट्स कमिटी की नहीं मानते। उस असल में मैं नहीं जाना चाहता....

**Shri Morarji Desai:** I did not say about this particular thing.

**Mr. Speaker:** You can reply later, Mr. Desai.

**श्री मधु लिमये:** पूरा मुन लीजिये। मैं कोई टीका नहीं कर रहा हूँ।

**Shri Morarji Desai:** May I say that what is in correspondence between the PAC and the Government: cannot be discussed here

**श्री मधु लिमये:** यह ता मैं भी कह रहा था। मतभेदों का जिक्र उस वक्त धाप ही न किया।

**Shri Morarji Desai:** I am also saying the same thing. At that time, I had only said that there are occasions when Government differs from the PAC, and then gives what it has to say, to the PAC. That is all that I had said.

**श्री मधु लिमये:** अध्यक्ष महोदय, मैं केवल उल्लेख कर रहा था। आज मैं दी इंडियन कीटन मिल्स फेडरेशन के द्वारा जो चिट्ठी\* सभी मिलों को लिखी गई थी उस की धाप की अनुमति से एक प्रति मेज पर रख रहा हूँ जिससे पता लगेगा कि यह बालि-यैटरी सैबी नहीं थी। यह टैक्स था क्योंकि

आयात करने का कोटा प्राप्त करने के लिए इन को सर्टिफिकेट लेना पड़ता था। इंडियन कीटन मिल्स फेडरेशन से जब यह सर्टिफिकेट प्राप्त होता था कि इन्होंने फीस दे दी है, मिनॉ ने टैक्स दिया है तभी जाकर अध्यक्ष महोदय, टैक्स ट्राइल कमिश्नर इन को कोटा देता था। बालि-यैटरी होता तो इस तरीके के सर्टिफिकेट को बर्त नहीं होती। पब्लिक एकाउंट्स कमिटी कोई मूर्ख समिति नहीं है। इसलिए उस समिति ने कहा था कि यह टैक्स है। श्रम में उस को चर्चा नहीं करता। व्यापार मंत्री इस वक्त उदात्त है इसलिए मैं उन की सेवा में धाप को मार्फत यह जो फेडरेशन का पत्र है वह प्रस्तुत करता हूँ। अध्यक्ष महोदय, उस से बिलकुल वान माफ हो जायगा कि यह टैक्स है। इस के सम्बन्ध में मैं केवल इनका ही कहूँगा कि 6 साल में 50 करोड़ बनाया इस तरह जमा किया गया। श्रमो मैंने कुछ दोस्तों से बातचीत करते हुए कुछ हिमायत लगाया कि अगर एक एकड़ रुई पर हर मान 200 रुपये धाप लगाते तो उस में श्रायद दुगना उत्पादन हो जाता। और इस पैस का, 50 करोड़ रुपये का इन्तेमाल अगर 4 लाख एकड़ भूमि पर हर साल 200 रुपये लगा कर रुई को पैदावार बढ़ाने के लिए सरकार की मार्फत किया जाता, फेडरेशन की मार्फत नहीं, तो रुई का उत्पादन बहुत बढ़ जाता। यह तो, अध्यक्ष महोदय, धाप मानेंगे कि हमारा रचनात्मक मुसाव है।

अध्यक्ष महोदय, श्रम मेरा पाचवा नुक्ता घाता है, यह पुरानी बात नहीं है मैं नई बात कह रहा हूँ, पुरानी बात नहीं कह रहा हूँ। इस सदन को कई बार भूतपूर्व गृह मंत्री और वर्तमान गृह मंत्री ने धाराबासन दिया है कि यह मोहित चौधरी और सुनील दास जासूसी कांड है उस की जांच करने का और मुकद्दमा चलाने का काम बृहद केंद्रीय सरकार करेगी। यह धाराबासन दिया गया

[श्री मधु लियवे]

था। कुछ रोज पहले मैंने भखबारों में पढ़ा कि जब डी० एस० पी० को बार बार पुकारा गया, जब यह केस भाया तो वह हाजिर नहीं रहा इसलिए इस केस को खारिज किया गया है। तो मुझे मंजी जी से मैं केवल इतनी ही सफाई चाहता हूँ कि इस तरीके का जब महत्वपूर्ण मामला था, वेस की सुरक्षा का मामला, तो यह साहब गैरहाजिर कैसे रहे? कानून में क्या केस दर्ज करने में कोई बाधा उत्पन्न होगी, क्या यह गैर कानूनी हो जायगा? क्या यह भ्रष्टाचार देने के लिए तैयार है कि सेंट्रल ब्यूरो ऑफ इन्वैस्टिगेशन इस तरीके से इस केस को चलायेगा जिससे जो दोषी है उन को वर्तमान कानूनों के अनुसार सजा मिलेगी जायेगी? भ्रष्टाचारी बात भ्रष्ट में देश की विदेशी मुद्रा बचाने के लिये कह रहा हूँ। बोहरा कम्प्यूनिटी के एक नोजवान भ्रष्टाचारी है मैं उन की तारोफ करना चाहता हूँ क्योंकि मुसलमानों में सामाजिक सुधार के लिये आन्दोलन करने वाले, दो विवाहों या तीन विवाहों के मामले में, या दूसरे मामले में बहुत कम नोजवान हैं, और इस सदन को उन के प्रति सहानुभूति और हमदर्दी दिखलानी चाहिये। भारतीय बोहरा समाज के यह नवयुवक नोमन कंट्रेक्टर हैं। इन बोहराओं के जो हाई प्रीस्ट है, पुराने जो सैफुद्दीन साहब थे, उन का तो इन्तकाल हो गया है लेकिन इस वक्त जो हाई प्रीस्ट है, और उन की नस्ल के हैं, उन के जो सारे कारनामे हैं उन के खिलाफ वह मामलों को उठाते रहते हैं, उन्होंने जो कुछ कहा है, वह मैं सदन के सामने पेश कर रहा हूँ। यह पूर्वी अफ्रीका में छप रहा है और वहाँ चर्चा हो रही है कि जो भारतीय बोहरा लोग हैं उन लोगों से उन्होंने करीब करीब 5 लाख अफ्रीकी पाउंड, पाउंड स्टलिंग तजवाने या जकात में वसूल किये हैं। श्री मामला का इसके बारे में एक जजमेंट है।

एक भारतीय सचिव: जकात काफिरों से लेते हैं।

श्री मधु लियवे: वह जो कुछ कहते हैं, वह बतला रहा हूँ। मैं तो कारखी और धरबी जानता नहीं। लेकिन मेरी कुछ राय में जकात एक क्रिम का टैक्स है। यह जकात इकट्ठा किया जाता है बोहरा लोगों से, और उनके धर्म प्रमुख ने 5 लाख पाउंड लिये हैं। मैं एक्सचेन्ज रेट से इतना ज्यादा थाकिफ नहीं हूँ, लेकिन सायद यह एक करोड़ रुपये से ज्यादा हो जायेगा भवभूत्यन के बाद। यह 1 करोड़ का मामला है, और सायद काने बाजार में और भी ज्यादा मूल्य रुपये में इसका होगा। यह जो मामला है उस के बारे में पूर्वी अफ्रीका के भखबारों में जो कुछ छपा है, मैं उस को पढ़ कर सुनाता हूँ:

"The high-priest who came here in 1963 thus amassed not less than half a million pounds and took all away for credit to his bank accounts in Europe."

वह शिकायत कर रहे हैं कि यह पैसे हिन्दुस्तान में नहीं भाया। अफ्रीका में बोहराओं से यह पैसे इकट्ठा कर के किया गया रूप में उन का जो बैंक अकाउंट है उस में चला गया।

"At the time of his departure from Nairobi, he announced the establishment of a Salfi Foundation and promised to pay £50,000 which is less than 10 per cent of what he collected from the community and that small sum had to be divided between Kenya, Uganda, etc. Even that paltry sum was not yet been paid."

यह सारा पैसे यूरोप में उन के बैंक अकाउंट में है। इस धर्म प्रमुख पर बड़े बड़े लोगों का धार्मिक दबाव रहा है। प्रायः नोमन कंट्रेक्टर की भी खुले दिल से तारीफ करना चाहता हूँ। जब ऐसे नोजवान हुए एक समाज से हिन्दू समाज में, ईसाई समाज में, पारसी समाज में और मुसलमान समाज में धन्याय के खिलाफ लड़ने तथा सामाजिक सुधार

माने के लिये धार्ये तो मुझे विश्वास है कि यह देश तरक्की के दृष्टि पर जायेगा।

**Mr. Speaker:** It is not as if Mr Madhu Limaye was making a speech. Some Members were having a wrong impression. (Interruptions)

**Shri Morarji Desai:** The Home Minister and Minister for Information and Broadcasting, who are here, will reply to their points

**Mr Speaker:** I have absolutely no objection. —4

The Minister of Information and Broadcasting (Shri K. K. Shah). The question of preventing black-marketing in newsprint by newspapers is continuously engaging the attention of Government. As a result of the suggestion made in Parliament one team was appointed in 1959 and two more teams were appointed also in 1965. In spite of the handicap that we have no power to call for the accounts of third parties 2641 papers' circulation was examined from 1960 to 1966. As a result of these checks a reduction of 43,52,855 copies in circulation was made which led to a saving of foreign exchange to the extent of Rs. 87.4 lakhs. I will give you figures to show what efforts were made. In 1960 61 206 papers were checked and circulation was reduced by 7,22,899. In 1962, 172 papers were checked and circulation was reduced by 5,28,515. In 1963, 467 papers were checked and circulation was reduced by 7,22,899. In 1962, 172 papers were checked and circulation was reduced by 6,63,190. In 1965, 680 papers were checked and circulation was reduced by 5,68,210 and in 1966, 696 papers were checked and circulation was reduced by 9,43,066. This will show that we have been doing everything possible to check the circulation.

I now come to the two papers to which my hon friend referred. New Prabhat Publicity Company, Ahmedabad are the proprietors of Prabhat a Gujarati daily and Navasaurashtra

Gujarati weekly. Their circulation was checked in 1961-62. Even though their claim was of 15,403 it was after checking reduced to 8,500. Again their circulation was checked in 1965, of both Prabhat and Navasaurashtra, their claim of 4,000 and 8,000 was reduced to only 6,000 copies so far as Prabhat is concerned and no circulation was permitted of Navasaurashtra.

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I would only give certain facts for the information of the hon House on the point raised by Shri Madhu Limaye. As the House remembers, I had given this information that the CBI took over investigation from the West Bengal Government in October, 1966. The investigation was completed in the month of June and a complaint was filed with the court of a Magistrate in Calcutta. 5th July was fixed as the date for appearance of the accused. The hon Member is aware of the procedure of the court, when the first date is fixed it is for the appearance of the accused. On 5th July the Investigating Officer who is a DYSP could not reach Calcutta in time. He could not leave Delhi as he was also engaged in another important investigation case. He had asked the other DYSP to attend who was also involved in this case. The Public Prosecutor was also asked to remain present. They remained present. Out of the four accused persons three only were present and the man accused was not present. The magistrate naturally has his own discretion and he discharged the accused. In order to get over this unforeseen difficulty it was decided that a fresh complaint should be filed again. The Additional Presidency Magistrate has taken cognizance of this and has fixed 29th July for appearance of those persons. So the case has been filed again. I personally went into the case of the absence of the concerned Investigating Officer, and I found it was not due to his negligence, he certainly thought that

[Shri Y B Chavan]  
possibly the accused were not likely to be present and he asked the other Investigating Officer to be present I would like to assure the House that this is a very important case and we will certainly give the necessary attention to it

Shri K. K. Shah: Sir, I would like to make one correction The first team was appointed not in 1959 but in 1960

श्री स० भो० बनर्जी : आप ऐसा जवाब दीजिये कि हम श्री नाराज न ही श्रीर आप श्री नाराज न हों ।

Shri Morarji Desai: My hon friend Shri Banerjee has raised two questions He expects and he tells me that I should give him a reply which will please him or satisfy him The only reply that will satisfy him is that I grant his request Sir I am not in a position to day to say anything about it because Government has not yet taken a decision about this And it will take a little time to take a decision because it is not a small matter, it is a very important matter, concerning so many employees concerning the interests of the whole country and concerning the whole economy of this country

Shri S. M. Banerjee: Why don't you meet them?

Shri Morarji Desai: I have not refused to meet them I received the request only yesterday or day before yesterday

Shri S. M. Banerjee: I delivered the message on the 16th

Shri Morarji Desai: May be 16th, I do not know But I got it only yesterday with me I may also tell them that as long as Government have not taken a decision, I can only hear them, I could not usefully discuss anything And yet if they want to see me I am prepared to see them

It is not a question of not seeing them I have not refused to see anybody Why should I refuse to see anybody I have the courage to say "no", if it is necessary Therefore, I never refuse to see anybody

Shri S. M. Banerjee: Sometimes you refuse to see reason

Shri Morarji Desai: On refusing to see reason, well it is not for me to say anything

Shri S. M. Banerjee: Let the Speaker arbitrate on this

Shri Morarji Desai: I accept that But I hope after that the hon Member will be wiser and will not repeat this charge

Then the question of LIC comes, the impending or threatened strike of 40 000 LIC employees LIC is an autonomous corporation and government does not look to their affairs in these matters Therefore, it is for the LIC to look after this and not for me to add anything But, there too, if somebody wants to see me, I will see him and tell him "please go and discuss it with the LIC" I will hear them patiently but in the end I could give only that reply Therefore, even if these people want to see me, I will be happy to see them Why not? Why should I refuse them?

Shri S. M. Banerjee: The question is about automation Do not get irritated

Shri Morarji Desai: Irritated? I thought it was left to the hon Member

Shri S. M. Banerjee: I thought it was my monopoly Now I have to share it

Shri Morarji Desai: When was I irritated?

Shri S. M. Banerjee: Please have it de novo

**Shri Morarji Desai:** Is it the way in which he makes these charges that makes me irritated? I am not at all irritated. Still, he says I am irritated. I have always smiled, not laughed at him, but I have smiled. So, this is not right.

Then I come to the questions raised by Shri Madhu Lamaye. The questions about newsprint, foreign exchange and about Pakistan spy case have been answered. I have also intervened and said that the question about the voluntary levy was discussed here once and I have said something about it. But today, as this is in correspondence between the PAC and the Government I cannot say anything more about it here. This cannot be discussed here. That is all I have to repeat.

**श्री मधु लियवे :** यह जरूर पड़िये जो प्रश्नी में रखा रहा है, इंडियन राटन मिलन फेडरेशन का ।

**Shri Morarji Desai:** I will certainly read it very carefully, as I have given proof to my hon friend that I will read all his letters very carefully.

Then he raised the question of policy with regard to liquid ammonia for fertilizers. As the policy is not yet decided, I cannot make any statement about it, I cannot say anything about it. It is being very carefully considered and will be decided shortly. That is all I can say.

Then the only question remains about the leakage of foreign exchange by Burhauluddin, Head Priest of the Bohras by his activities. I heard about this only last week, and after that I have been trying to find out what the facts are, because this is a case which is more than a year and a half old and I do not know exactly how it stands. But it does not refer

to the present Mulla Sahab. It refers to his father, Dr Saifuddin.

**श्री मधु लियवे :** प्रश्नी यह क्या रहा है कहते हैं ।

**Shri Morarji Desai:** I will certainly try to find out what it is. I can assure my hon friend that if any offences are committed, Government will not condone it. That is all that I can say. Beyond that I do not think I have got to say anything.

**Mr. Speaker:** The question is

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** Now I will put all the clauses to the vote of the House. The question is

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.*

**Shri Morarji Desai:** Sir, I beg to move

"That the Bill be passed."

**Mr. Speaker:** The question is

"That the Bill be passed."

*The motion was adopted.*

18.56 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday July 24 1967/Sravana 2, 1889 (Saka)*